

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 484
ANSWERED ON 6TH FEBRUARY, 2025**

COMPENSATION FOR LAND ACQUISITION

484. ADV. ADOOR PRAKASH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the present status of the works of the Vizhinjam-Navaikkulam outer ring road project in Kerala;**
- (b) whether the Government is aware that the delay in the distribution of compensation for land acquisition of this project is causing great difficulties to landowners, if so, the details thereof;**
- (c) the reasons for the delay in providing compensation for land acquisition;**
- (d) whether the Government would consider the demand of landowners for providing compensation according to the replacement value for their properties and if so, the details thereof; and**
- (e) whether the Government would take necessary measures to resolve the issues and ensure the early execution of this project, if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) to (e) Detailed Project Report (DPR) is awarded for Vizhinjam-Navaikkulam outer ring road project in Kerala.**

Compensation for land acquisition is finalized by Competent Authority for land Acquisition(CALA) notified under section 3(a) of NH Act 1956 and compensation is determined as per National Highway (NH) Act 1956 and provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement(RFCTLARR) Act, 2013. The project proposal would be considered for sanction depending upon the inter-se priority and availability of fund.
